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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

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O.A. 1294/95.

Dt. of Decision : 02-11-95.

V. Gangadhar

.. Applicant.

Vs

1. The Chief General Manager,  
Telecommunications, A.P.Circle,  
Dept. of Telecommunications,  
Government of India, Hyderabad.
2. The District Telecom Engineer,  
Karimnagar District,  
Dept. of Telecommunications,  
Govt. of India, Karimnagar (AP)-505 001.
3. The Sub-Divisional Officer, Telecom,  
Jagtial Sub-Division, Dept. of  
Telecommunications, Jagtial,  
Dist : Karimnagar (A.P.)-505 327.

.. Respondents.

Counsel for the Applicant : Mr. P.Naveen Rao

Counsel for the Respondents : Mr. N.V.Ramana, Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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OA.1294/95

Judgement

( As per Hon. Mr. R. Rangarajan, Member (Admn.) )

Heard Sri P. Naveen Rao, learned counsel for the applicant and Sri N.V. Ramana, learned counsel for the respondents.

2. The applicant in the OA was initially engaged as casual mazdoor on 1-10-1983 on muster rolls basis ~~Under~~ R-3. He was continued as such till 31-10-1988. Thereafter, he was ~~disengaged~~ on the ground that there was no work. ~~Now, He~~ had put in all 623 days of work during the entire period from 1-10-1983 to October, 1988.

3. This OA is filed praying for reengagement in preference to freshers and to confer all consequential benefits such as assignment of temporary status, seniority etc.

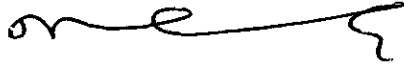
4. The applicant was disengaged on 31-10-88 and thereafter he was not engaged. <sup>absence</sup> As the period of ~~action~~ is over seven years, <sup>such</sup> long ~~period of~~ absence cannot be condoned. However, as he was working in the Department he has gained experience in the work and he has to be preferred in preference to the freshers who were not working in the Dept. earlier.

5. In the result the following direction is given :

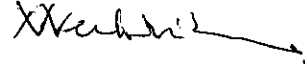
The applicant should be reengaged if work is available in preference to freshers in the unit from which he was retrenched last. If he is going to be reengaged in pursuance of this order none in casual <sup>service</sup> ~~labours~~ in that unit shall be retrenched.

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6. The DA is ordered accordingly, at the admission stage itself. No costs.//

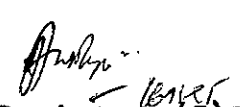


(R. Rangarajan)  
Member (Admn.)



(V. Neeladri Rao)  
Vice Chairman

Dated : November 2, 95  
Dicated in Open Court

  
Deputy Registrar (J) CC

To

1. The Chief General Manager, Telecommunications,  
sk A.P.Circle, Dept.of Telecommunications,  
Govt.of India, Hyderabad.
2. The Distfict Telecom Engineer, Karimnagar Dist.  
Dept.of Telecommunications, Govt.of India,  
Karimnagar A.P.-1.
3. The Sub Divisional Officer, Telecom  
Jagital Sub Division, Dept.of Telecommunications,  
Jagital, Karimnagar Dist. 327.
4. One copy to Mr.P.Naveen Rao, Advocate, CAT.Hyd.
5. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRIPATI  
VICE CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN :M(A)

DATED: 2-11-1995

~~ORDER~~/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No.

1294/95

T.A.No.

(W.P.No. )

Admitted and Interim directions  
Issued.

Allowed.

Disposed of with directions.

Dismissed. *at the admission stage*

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

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No Spare Copy

